

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/MP/2026

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements / Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche –III) under CPSU Scheme-Phase-II, pursuant to liberty granted by this Commission vide Order dated 31.12.2025.

Petitioner : NLC India Limited (NLCIL)

Respondents : Rajasthan Urja Vikas and IT Services Limited & Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NLCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, vide order dated 31.12.2025 in Petition No. 260/AT/2025, the Petitioner was granted liberty to approach the Commission through a separate petition to seek relief on account of Change in Law in terms of the PUA. The learned counsel submitted that the change in GST rates applicable to renewable energy devices and parts had been recognised as a Change in Law by MNRE and, vide its communication dated 16.9.2022, MNRE had increased the maximum usage charge applicable to Tranche-III of the CPSU Scheme Phase-II from Rs. 2.45/kWh to Rs. 2.57/kWh. The learned counsel further submitted that the Petitioner had furnished an auditor's certificate quantifying the financial impact of the change in GST rates from 5% to 12% at Rs. 47.84 crore, duly supported by the relevant invoices and computation of the Change in Law impact. Accordingly, the learned counsel prayed that the matter be reserved for order.

2. None appeared on behalf of the Respondents despite notice.

3. After the hearing, the learned counsel for the Petitioner, the Commission deemed it appropriate to grant another opportunity to the Respondents to file their respective replies, if any, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Petition shall be listed for further hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)